

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 102
48/252/ND/2020**

IN THE MATTER OF:

Income Tax Officer Ward 2(2), New Delhi

...PETITIONER

Vs.

**ROC, Delhi & Ors (M/s. Alvin Cooling
Towers Pvt. Ltd.)**

...RESPONDENT

Section

Under Section 252

Order delivered on 06.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :

For the I.T. Department

:Ms. Easha Kadian, St. Counsel

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the proxy counsel for the Income Tax Department. It is submitted that notice could not be served on respondent Nos. 2 and 3 and the counsel sought permission of this Tribunal for service of notice by all modes including publications/affixation, the request of the counsel is acceded to. Post the matter to 14.01.2020.

- s d -

**(V.K. Subburaj)
Member (T)**

- s d -

**(P.S.N. Prasad)
Member (J)**